

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. /291/92

~~XXXXXX~~

DATE OF DECISION 21.10.1992

Shri P.M. Pajwani Petitioner

Mr. R.S. Gajjar Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.V. Krishnan : Vice Chairman

The Hon'ble Mr. R.C. Bhatt : Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

:2:

Shri P.M. Pajwani

... Applicant

Vs.

Union of India,
Collector of Customs
& Central Excise
Rajkot.

... Respondent

O.A./291/92

ORAL ORDER

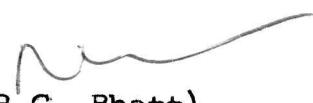
Date: 21.10.1992

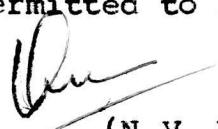
Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman

Mr. R.S. Gajjar for the applicant. Heard.

He submits that in so far as efficiency bar is concerned in respect of which alone this application is to be considered he is already satisfied by the orders passed in this case by the respondents. He seeks permission to withdraw this application as it has become infructuous. He states that as ordered earlier, he is filing an application for seniority separately.

2. In the circumstances this application which only relates to efficiency bar is permitted to be withdrawn.


(R.C. Bhatt)
Member (J)


(N.V. Krishnan)
Vice Chairman

VTC